

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
COURT-III

(IB)-401/ND/2017

In the matter of

Mr. Deepak Khanna

....PETITIONER

Vs.

Earth Infrastructure Limited

.. RESPONDENT

SECTION :

Under Section 7 of IBC Code, 2016

Order delivered on 24.1.2018

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner /applicant

: Mr. MP Sahay, Advocate

For the Respondent/Corporate Debtor :

For the Intervener

:

ORDER

Learned Counsel for the petitioner is present and represents that the matter in C.P. No. IB-349/(PB)/2017 has already been heard by the Hon'ble Principal Bench and matter is reserved for orders.

In view of the same, await for the orders of the Hon'ble Principal Bench. In the meanwhile, reply shall be filed in this matter by the Corporate Debtor within a period of 2 weeks from today (24.1.2018).

List on 28.2.2018.

(*-Sd/-*)

(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit  
24.1.2018